## BEFORE THE AJUDICATING AUTHORITY (NATIONAL COMPANY LAW TRIBUNAL) AHMEDABAD BENCH **AHMEDABAD**

C.P. (I.B) No. 22/7/NCLT/AHM/2018

Coram:

Hon'ble Mr. BIKKI RAVEENDRA BABU, MEMBER JUDICIAL

Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON <u>09.02.2018</u>

Name of the Company:

Dena Bank

V/s.

Bhagya Diamond Jewellary Pvt Ltd.

Section of the Companies Act:

Section 7 of the Insolvency and Bankruptcy

Code

S.NO. NAME (CAPITAL LETTERS)

**DESIGNATION** 

REPRESENTATION

**SIGNATURE** 

1. Kaju Kellian Advocate

## **ORDER**

Learned Advocate Mr. Raju Kothari present for Financial Creditor/Petitioner. None present for Respondent.

Petitioner filed affidavit stating that notice of date of hearing returned unserved.

Notice sent by Registry also returned unserved.

Respondent shall file its objections, if any, within one week from the date of service of notice, serving a copy in advance to petitioner.

List the matter on 05.03.2018 for objection of Respondent, if any, and for hearing before admission.

MANORAMA KUMARI MEMBER JUDICIAL

Dated this the 9th day of February, 2018.

BIKKI RAVEENDRA BABU MEMBER JUDICIAL